

12.02 hrs.

PAPERS LAID ON THE TABLE

AIRCRAFT (AMENDMENT) RULES, 1978
THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 1147 in Gazette of India dated the 16th September, 1978 under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-2990/78].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 AND ANNUAL REPORT OF INDUSTRIAL FINANCE CORPORATION OF INDIA FOR THE PERIOD ENDED 30-6-1978

THE MINISTRY OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIKARULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 561(E) published in Gazette of India dated the 23rd November, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into India currency or vice-versa.

(ii) G.S.R. 563(E) published in Gazette of India dated the 29th November, 1978 together with an explanatory memorandum exempting rough uncut precious stones from whole of the auxiliary duty of customs.

[Placed in Library. See No. LT-2991/78].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 1388 published in Gazette of India dated the 25th

November, 1978 together with an explanatory memorandum amending notification No. 68/71—CE dated the 29th May, 1971 to incorporate an explanation defining the expression 'flexible and 'rigid' for levy of excise duty on plastics.

(ii) G.S.R. 1389 published in Gazette of India dated the 25th November, 1978 together with an explanatory memorandum amending Notification Nos. 72/71-CE and 75/71-CE dated the 29th May, 1971 to insert an explanation clarifying the terms 'rigid' and 'flexible' for levy of excise duty on plastics.

(iii) G.S.R. 1390 published in Gazette of India dated the 25th November, 1978 together with an explanatory memorandum amending Notification Nos. 70/71-CE and 70/71-CE dated the 29th May 1971 to insert an explanation clarifying the terms 'flexible' and 'rigid' for levy of excise duty on plastics.

[Placed in Library. See No. LT-2992/78].

(3) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1978 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-2993/78].

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 1st December, 1978:—

1. The Employment of Children (Amendment) Bill, 1978.

2. The Additional Duties of Excise (Textiles and Textile Articles) Bill, 1978.